

tion No. GSR 1745 in Gazette of India dated the 27th November, 1965.

(vii) The Customs and Central Excise Duties Export Draw-back (General) Eighty-ninth Amendment Rules, 1965, published in Notification No. GSR 1746 in Gazette of India dated the 27th November, 1965.

(viii) The Customs and Central Excise Duties Export Draw-back (General) Ninetieth Amendment Rules, 1965, published in Notification No. G.S.R. 1747 in Gazette of India dated the 27th November, 1965.

(ix) The Customs and Central Excise Duties Export Draw-back (General) Ninety-first Amendment Rules, 1965 published in Notification No. GSR 1748 in Gazette of India dated the 27th November, 1965.

(x) The Customs and Central Excise Duties Export Draw-back (General) Ninety-second Amendment Rules, 1965, published in Notification No. GSR 1749 in Gazette of India dated the 27th November, 1965. [Placed in Library. See No. LT-5347/65].

(3) a copy of the Kerala Sales Tax (Levy and Validation) Act 1965 (President's Act No. 4 of 1965) under sub-section (2) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-5349/65.]

12. 58 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

श्री यमुना प्रसाद मडल (जयनगर) :  
अध्यक्ष महोदय, मैं सभा की बैठक से सदस्यों की अनुपस्थिति सम्बन्धी समिति की काल्पनिक प्रतिवेदन के दौरान हुई 15वीं बैठक का कार्यवाही सारांश सभा पटल पर रखता हूँ।

12.58½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No 5) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 30th November, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1965, agreed without any amendment to the Metal Corporation of India (Acquisition of Undertaking) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1965.'